CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL CHENNAI

REGIONAL BENCH – COURT NO. III

SERVICE TAX MISCELLANEOUS APPLICATION No.[CT] 40002 OF 2022
SERVICE TAX MISCELLANEOUS APPLICATION No.[WD] 40003 OF 2022
SERVICE TAX APPEAL No.41915 of 2016

(Arising out of Order-in-Appeal No.257/2016 (STA-I) dated 27.04.2016 passed by Commissioner of Service Tax (Appeals-I), Chennai]

Commissioner of GST & CE **Appellant**
Chennai South Commissionerate
No.692, KHU Complex, Anna Salai
Nandanam
Chennai 600 035.

VERSUS

M/s.Mott Macdonald Private Ltd. **Respondent**
No.21, Dignity Centre, 4th Floor
Abdul Razack Street,
Chennai 600 015

<u>APPEARANCE</u> :

Shri Arul C. Durairaj, Superintendent (AR)
For the Appellant

None
For the Respondent

CORAM : HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING : 31.01.2022
DATE OF DECISION:31.01.2022

FINAL ORDER No. 40025 / 2022

ORDER PER : SULEKHA BEEVI C.S

The MA filed by Revenue for change of cause title is allowed in view of change of jurisdiction of Commissionerates.

2. The other MA is filed by Revenue for withdrawal of appeal on the ground that the amount involved in the appeal is within the monetary limit prescribed for litigation in terms of Government Litigation Policy and consequent to Board's Circular in F.No.390/Misc/116/2017-JC dated 22.08.2019.

3. Accordingly, the MA (WD) is allowed. Revenue Appeal is dismissed as withdrawn.

(Dictated and pronounced in court)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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